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Akhilesh Vs State Of Madhya Pradesh And Others

Miscellaneous Criminal Case No. 5784 Of 2024

Court: Madhya Pradesh High Court

Date of Decision: Feb. 9, 2024

Acts Referred:

Code Of Criminal Procedure, 1973 â€" Section 439#Indian Penal Code, 1860 â€" Section 363,

366(A), 376(2)(n),

376(3)#Protection�Of�Children�From�Sexual�Offences�Act, 2012 â€" Section

5(L), 6

Hon'ble Judges: Vishal Dhagat, J

Bench: Single Bench

Advocate: Samar Singh Rajput, C.M. Tiwari

Final Decision: Dismissed

Judgement

Vishal Dhagat, J

1. This is the third bail application filed by applicant under Section 439 of Code of Criminal Procedure for grant of regular bail relating to FIR

No.427/2021, registered at Police Station-Moondi, District Khandwa (M.P.) for the offence punishable under Sections 376(2)(n), 376(3), 366(A), 363

of Indian Penal Code and Section 5(L)/6 of POCSO Act, 2012.

- 2. Earlier bail application filed by applicant was dismissed as withdrawn.
- 3. There is no change in circumstances of the case, therefore, bail application filed by applicant is dismissed.
- 4. Trial Court is directed to expedite the trial and preferably complete it within period of six months, failing which applicant may file fresh application.